

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 3089-3090 OF 2010
[arising out of SLP(C) Nos. 10717-10718 of 2008]

EMPLOYEES STATE INSURANCE CORP. APPELLANTS

VERSUS

M/S. K.P.L. OIL MILLS (P) LTD. & ANR. RESPONDENT

O R D E R

Delay condoned.

Leave granted.

We have heard the learned counsel for the parties.

It is agreed by the learned counsel that the Full Bench decision rendered by the Calcutta High Court in ESI Corporation v. Excel Glasses Ltd. reported in 2003(3) KLT 42 has been reversed by this Court in ESI Corpn. v. C.C. Santhakumar 2007 (1) SCC 584. As the judgment of the High Court has proceeded only on the basis of the Full Bench decision and has not gone into the other issues raised in the writ petition, we remit the matters to the High court on the other issues that may arise.

The appeals stand disposed of.

Parties shall appear before the High Court on
12th July, 2010.

.....J
[HARJIT SINGH BEDI]

NEW DELHI
FEBRUARY 08, 2010.

.....J
[J.M. PANCHAL]

